

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'E', NEW DELHI**

**BEFORE SH. N.K. BILLAIYA, ACCOUNTANT MEMBER
AND
SH. KUL BHARAT, JUDICIAL MEMBER**

ITA No.1795/Del/2020
Assessment Year: 2006-07

Mothersonsumi Infotech & Designs Ltd. 2nd Floor, F-7, Block B-1, Mohan Co-operative, New Delhi-110044 PAN No.AACCM3199B	Vs	DCIT Circle – 17 (2) New Delhi
(APPELLANT)		(RESPONDENT)

Appellant	Sh. Rishah, AR
Respondent	Sh. Jitender Chand, Sr. DR

Date of hearing:	10/11/2022
Date of Pronouncement:	10/11/2022

ORDER

PER N.K. BILLAIYA, AM:

This appeal by the assessee is preferred against the order of the CIT(A)-25, New Delhi dated 24.08.2020 pertaining to A.Y.2006-07.

2. At the very outset the authorised signatory to the assessee moved the following application :-



Motherson Technology Services Limited
(formerly known as MothersonSumi Infotech & Designs Limited)

November 9, 2022

The Registrar,
The Hon'ble Income Tax Appellate Tribunal,
10th Floor, Lok Nayak Bhawan, Khan Market
New Delhi – 110003

Dear Sir,

Sub: Motherson Technology Services Limited (formerly Mothersonsumi Infotech & Designs Limited) ('the Appellant')
Permanent Account Number ('PAN'): AACCM3199B
Assessment Year ('AY'): 2006-07
Income Tax Appeal (ITA) No.: 1795/Del/2020

Ref: Withdrawal of Appeal on account of application under The Direct Tax Vivad Se Vishwas Act, 2020 ('VSV Act')

May it please your Honor's.

This is with reference to the captioned appeal filed by the Appellant before the Hon'ble Income Tax Appellate Tribunal, New Delhi ('Hon'ble ITAT') on 20 October 2020. The acknowledgment of filing the appeal is enclosed as **Annexure 1**. The appeal is pending before the Hon'ble ITAT Bench "E" and is listed for hearing on 10 November 2022.

In this regard, it is most humbly submitted that for the captioned Assessment Year 2006-07, the Assessee has filed respective declarations/Forms (Form 1, 2 and 4) under the provisions of the VSV Act read with the Direct Tax Vivad se Vishwas Rules ('VSV Rules').

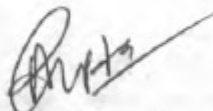
Pursuant to this, the Assessee has also received the order for full and final settlement of tax arrears in Form 5 as referred in section 5(2) read with section 6 of the VSV Act as per Rule 7 of the VSV Rules on 29 October 2021. Copy of all the forms under the VSV Act (Form 1, Form 2, Form 3, Form 4 and Form 5) for the captioned year filed by the Assessee/issued by the designated authority have been enclosed as **Annexure 2a, 2b, 2c and 2d** respectively.

In view of the provisions of section 4(2) of the VSV Act, the captioned appeal shall be deemed to have been withdrawn from the date on which certificate under section 5(1) of the VSV Act is issued. In view of the above, it is most humbly submitted that the Hon'ble Tribunal may allow the withdrawal of the captioned appeal.

We trust that your Honour would accede to our above request and grant leave to withdraw the captioned appeal. We shall be pleased to submit any other information that your Honour may require in this regard.

Thanking you,
Yours sincerely,

**For Motherson Technology Services Limited
(formerly Mothersonsumi Infotech & Designs Limited)**


(Authorized Signatory)
Encl: As above
Cc: Deputy Commissioner of Income Tax
Circle 16(1), Delhi-110002

3. Noting the contents of the application this appeal is dismissed as withdrawn.

4. Decision announced in the open court on 10.11.2022.

Sd/-
(KUL BHARAT)
JUDICIAL MEMBER

NEHA, Sr. Private Secretary

Date:- .11.2022

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

Sd/-
(N. K. BILLAIYA)
ACCOUNTANT MEMBER

ASSISTANT REGISTRAR
ITAT NEW DELHI